

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.5663/Del/2019
Assessment Year : 2015-16**

**Mr. Shri Chand Gupta,
E-2129A, Palam Vihar,
Gurgaon – 122 017.
PAN : AAFPG4838H.**

**Vs. Assistant Commissioner of
Income Tax,
Circle-22(2),
New Delhi.**

(Appellant)

(Respondent)

Appellant by : Ms. Umang Luthra, Advocate.
Respondent by : Shri M. Baranwal, Senior DR.

Date of hearing : **06.11.2020**
Date of pronouncement : **06.11.2020**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-XXV, New Delhi dated 3rd June, 2019.

2. The learned counsel for the assessee, vide letter dated 31st August, 2020 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 6th November, 2020.

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

VK.

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1. Appellant : **Mr. Shri Chand Gupta,**
E-2129A, Palam Vihar, Gurgaon – 122 017.
2. Respondent : **Assistant Commissioner of Income Tax,**
Circle-22(2), New Delhi.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar